CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH O.A. No.479 of 1996.

Monday this the 22nd day of April, 1996.

HON'BLE MR.P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

E.G. Gopinathan, Fire Engine Driver Grade II, Fire Station, Naval Armament Depot, Aluva, Ernakulam District.

.. Applicant

(By Advocate M/s Kuriakose Peter T & Associates)

Vs.

- Union of India represented by Secretary to Government, Ministry of Defence, Government of India, New Delhi.
- Chief of Naval Staff, Naval Head Quarters, New Delhi.
- Flag Officer Commanding=in-Chief,
 Southern Naval Command,
 Cochin 4.
- 4. General Manager,
 Naval Armament Depot,
 Aluva,
 Ernakulam District,

Respondents

(By Advocate Shri K.C. Bahuleyan for SCGSC)

The application having been heard on 22nd April, 1996,

the Tribunal on the same day delivered the following:

ORDER

Applicant is working as fire Engine Driver Grade II
in the Naval Armament Depot, Aluva. He has been working
there from 1985 onwards. Applicant states that persons
like him are generally not transferred unless there is a
promotion. It is also his contention that the transfer
is at the instigation of the Naval Armament Depot Employees'
Union of which according to the learned counsel for
applicant he was not a member. Applicant has also raised
the grounds of personal inconvenience regarding the transfer.

- 2. Putting forward these contentions applicant has made a representation A2 on 16.4.96 to 3rd respondent.

 Applicant states that he has been orally informed that he will be relieved on 23.4.1996. It will be only proper that the representation of the applicant be considered before the impugned order A1 is implemented.
- I, therefore, direct 3rd respondent to consider the representation A2 as sympathetically as possible and pass appropriate orders within one month. Till such time the representation is disposed of, the impugned order will be kept in abeyance, and thereafter, applicant will be governed by the decision taken on the representation.

.....3/-

- 4. Learned counsel for respondents submitted that he would communicate the original application and a copy of this order to the 3rd respondent. We record the submission.
- 5. Original application is disposed of as aforesaid.
 No costs.

Monday this the 22nd day of April, 1996.

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

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List of Annexures

- Annexure A1: True copy of the order No.AAE 1012 dated 9.4.96 issued under Authority -Flag Officer Commanding-in-Chief issued by 4th respondent's office.
- Annexure A2; True copy of the representation dated 16.4.96 submitted by the applicant to the 3rd respondent.